

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2661
ANSWERED ON:12.03.2015
ESTABLISHMENT OF TRANSMISSION NETWORK
Jardosh Smt. Darshana Vikram;Kachhadia Shri Naranbhai

Will the Minister of POWER be pleased to state:

- (a) whether various issues related to obtaining the Right of Way for establishing the Transmission Network have seriously arisen in the country and if so, the details thereof;
- (b) whether a specific regulation is needed for mandating authorities like National Highway Authority of India, Public Works Department, Urban Development Authority and Municipality to resolve the Right of Way at the planning stage itself and if so, the details thereof; and
- (c) the time by which the Government is likely to issue the specific instructions in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PYUSH GOYAL)

(a) : The right of way (RoW) is one of major problem encountered during construction of transmission line and the same has caused delays in completion of some of the transmission projects. Normally, while deciding the route of the transmission line, the agriculture land, private land etc. is avoided but sometime it becomes difficult to avoid these lands due to unavailability of non-agriculture land or non- private land. For laying of transmission lines, the land is not taken away from land owners and the land owner continues to utilize the same for its own purpose including agricultural use.

The issues being encountered are mainly on account of surface damages (i.e. tree and crop damages) that take place during project implementation, wherein the affected party is demanding compensation for damages beyond the provisions as stipulated in Electricity Act, 2003.

(b) & (c) : At present, no such regulation is under consideration in the Ministry of Power.